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CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
NEW DELHI

O.A. No. 167 OF 1987 198x
TxXXXNx

DATE OF DECISION 22-3-1991

Suresh Amratlal Kanada, & Ors. Petitioner(s).

Mr. R.J. Oza Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s).

Mr. R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

(S)

- 1) Suresh Amratlal Kanada
- 2) Madhusudan M. Jani
- 3) Natubhai Vithalbhai Dharajia
- 4) Bhikha Nanji
- 5) Kishore Udaysing Barot
- 6) Balkrishna N. Pandya
- 7) Chandrakant H. Pandya
- 8) Kuberdas Juvansing Barot

All C/o. Applicant No.1
Suresh Amratlal Kanada
Tolat, Western Railway
Consumers Co-op. Society,
Bhavnagar Para,
Bhavnagar.

.... Applicants.

(Advocate: Mr. R.J. Oza)

Versus.

- 1) Union of India
(Notice to be served through:
The General Manager,
Western Railway, Churchgate,
Bombay).
- 2) The Divisional Railway Manager,
Bhavnagar Para,
Western Railway,
Bhavnagar.

.... Respondents.

(Advocate: Mr. R.M. Vin)

ORAL ORDER

O.A. 167/1987

Date: 22-3-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

In this Original Application filed in 1987, when the matter was called on 8.2.1991 applicants' counsel requested for an adjournment which was allowed. When the matter was again listed on 22.2.1991 learned counsel for the applicants filed a sick note. The matter was adjourned by a week. When the matter called ^{on} again on 11.3.1991 applicants and counsel were not present. A last adjournment to enable applicants and counsel to remain present was given. The matter call

MA/495/87

in

QA/167/87

(16)

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

Hon'ble Mr. P.M. Joshi : Judicial Member

13.10.1987

Mr.R.J.Oza learned advocate for the applicants wants some time to establish jurisdiction in terms of the employer of the petitioners. Allowed 15 days time. The case be adjourned to 7th December, 1987.

Mr.R.M.Vin learned advocate for the respondents present.

Phir

(P.H.Trivedi)
Vice Chairman

h
(P.M.Joshi)
Judicial Member

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